

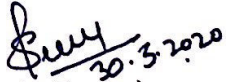
No. 3/Spl./RG/Misc. dated 30.03.2020

ORDER

Keeping in view the prevailing situation arising due to outbreak of the novel coronavirus (COVID-19), Hon'ble the Chief Justice has been pleased to order that the applicability of the order dated 24.03.2020 (Annexed herewith as **Annexure-C**) and all the interim order/arrangements made applicable as on 31.03.2020, is hereby extended for 01.04.2020 and 03.04.2020 (02.04.2020 being holiday).

His Lordship has further been pleased to order that the cases already fixed on 01.04.2020 and 03.04.2020 be adjourned by the NIC to 05.05.2020 and 06.05.2020 respectively and all interim orders passed in the said cases shall continue till the next date of hearing.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

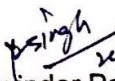

(Sanjiv Berry)
Registrar General
30.03.2020

ORDER

In continuation of order dated 23.03.2020 already passed with regard to mentioning of the matters during the period from 23.03.2020 to 31.03.2020 on account of precautionary measures due to the outbreak of novel coronavirus (Covid-19) to facilitate the filing of the cases by mentioning Hon'ble Chief Justice has been pleased to pass the following orders:-

1. The hearing of the extremely urgent case shall be done through video-conference or Video-call facility w.e.f. 10 a.m.
2. In the e-mail (**to be sent for mentioning**) i.e urgentfilingphhc@gmail.com, the advocate shall provide Mobile No. (Associated with WhatsApp) of the advocate and photograph of the lawyer, which he intends to appear through video call.
3. Register computerisation shall arrange video-conferencing or video call facility as per availability. The Registrar computerisation/OSD computerisation shall make arrangement for the same. The Special Secretary/Court Secretary/Reader shall co-ordinate with Registrar Computerisation for facilitating the hearing.
4. The concerned advocate/litigant shall ensure that the room from where he/she intends to appear before the court through video-conferencing or video call is free from all sorts of disturbances like external noises, poor lighting, improper acoustics. It shall be ensured that judicial proceedings are conducted with taken courtesies and protocol as are being observed during judicial proceedings in the court. No other person except the advocate/litigant shall be allowed in the room from where litigant/advocate is appearing through video-conferencing/ Video-call facility.
5. In Clause No.1 of order dated 22.03.2020, it shall also be read that:- **"The interim orders will continue till the next date of hearing in the said cases"**.

BY ORDER OF HON'BLE THE CHIEF JUSTICE


24/3/2020
(Yashwinder Paul Singh)
OSD Judicial(Listing)
24.03.2020